

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-52/2006/6796/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
District & Sessions Judge,
Karbi Anglong, Diphu.

Dated Guwahati, the st 31 July, 2023.

Sub:- **Earned leave.**

Ref:- Your letter No. DJKA/2023/10428 Dated 26.07.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 3 (three) days from 31.07.2023 to 02.08.2023** (prefixing 28.07.2023 & 29.07.2023), **alongwith station leave permission, from the evening of 28.07.2023 till the morning of 03.08.2023 has been granted**, subject to submission of your Leave Admissibility Report from the O/o the Accountant General (A&E), Assam. Further, you have been directed to hand over charge to the Civil Judge & Assistant Sessions Judge, Karbi Anglong before proceeding on leave.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-52/2006/6797-6798/A, dated , 31-07-23

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. Copy of duly filled in leave application in the prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)
[Signature]